Sr. No. 02 Through video Conference

## HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

CM No. 1953/2020 In WP(C) No. 890/2020 CM No. 1954/2020

KSR Marina Services Private Limited

.... Petitioner(s)

Through:-

Mr. Manzoor A Dar, Advocate (through video conferencing)

V/s

Wular Conservation & Management Authority & ors.

....Respondent(s)

Through:-

Coram: HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE

**ORDER** 

CM No. 1953/2020

Applicant seeks extension of time for annexing the requisite court fee with the writ petition.

For the reasons stated in the application same is allowed. Applicant is directed to deposit the requisite court fee with the Registry of this Court within a period of one week after the announcement of lifting of lockdown on account of COVID-19 by the Government.

Application is disposed of.

WP(C) No. 890/2020 & CM No. 1954/2020

Notice to the respondents in the main petition as well as CM through e-mail. *Dasti* service is also permitted. Copy of the petition be provided to the respondents, who shall respond to the same.

List on 29.06.2020.

(Sindhu Sharma) Judge

SRINAGAR 05.06.2020 Ram Murti